

*The Enacting Formula and the Title were also added to the Bill.*

SHRIMATI SUSHILA ROHATGI: Sir, I move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is.

SHRI P. G. MAVALANKAR: Let the Minister reply to at least some of the points that I have raised. The people of Gujarat are under harassment and hardship. Let her not be in such hurry.

SHRIMATI SUSHILA ROHATGI: I am in no hurry and I can assure the hon. Member with all the sincerity and earnestness that you have mentioned repeatedly the trials and tribulations of the State and I can assure you that our sympathies and administration for that State are second to none and I can only convey to you that whatever you have said has not fallen on deaf ears. Sir, I have nothing more to add to what I have said about the consideration of Gujarat's needs.

MR. CHAIRMAN: Now, the question is.

"That the Bill, as amended, be passed."

*The motion was adopted.*

**EAST PUNJAB URBAN RENT RESTRICTION ACT (EXTENSION TO CHANDIGARH) BILL**

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to move:\*

"That the Bill to extend the East Punjab Urban Rent Restriction Act, 1949, to the Union Territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration.

It is a very simple Bill. It is intended only to protect the tenants from the tyranny of the landlords who are charging exorbitant rents and also to extend the East Punjab Urban Rent Restriction Act which was applicable formerly. The present Bill arises out of the result of the writ petitions challenging the application of the East Punjab Urban Rent Restriction Act, 1949 where it was held that this Act is not applicable to Chandigarh. It is only with the intention to protect those tenants that this Bill has been brought before the House.

I commend this Bill for the acceptance of the House.

MR. CHAIRMAN: The question is:

"That the Bill to extend the East Punjab Urban Rent Restriction Act, 1949, to the Union territory of Chandigarh, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. CHAIRMAN: As there are no amendments, I will put all the clauses, to vote.

The question is:

"That clauses 2 to 4 and the Schedule stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 4 and the Schedule were added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI F. H. MOHSIN: I move:

MR. CHAIRMAN: The question is: "That the Bill be passed."

*The motion was adopted.*

\*Moved with the recommendation of the President.